"That leave be granted to introduce a Bill further to amend the Industrial Disputes Act, 1947."

The motion was adopted.

SHRI S. KUNDU : I introduce the Bill.

15·34 hrs.

CONSTITUTION (AMENDMENT) BILL—*contd.*

(*Amendment of articles 75 and 164 by Shri Kanwar Lal Gupta*)

MR. CHAIRMAN : Now we may take up the Bills for consideration and passing. First is further consideration of the Constitution (Amendment) Bill by Mr. Kanwar Lal Gupta.

The hon. Minister.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT SOCIAL WELFARE (SHRI M. YUNUS SALEEM) : The object of this Bill as stated in its Objects and Reasons is :

"Whereas it is expedient to ensure that the persons who have not been elected by the people in elections do not occupy the important positions which empower them to frame and work out the policy of the Government it is felt essential to amend the Constitution in this respect".

The main object of moving this Amendment Bill is to ensure that all the members of the Cabinet may be members elected by elections held directly. While considering this important aspect of the issue, we have also to consider that it is not only our country where we have got democracy. There are many other countries also who have got similar provisions in their constitution and they have got an established convention and practice that at the time of the formation of the Government and constitution of the Cabinet, people could be included in the Cabinet even if they are not members of either House. There is no legal fetter upon the Crown's prerogative in the matter of selection of Ministers so far as U.K. is concerned. In the U.K. there is no rule of law that a Minister at the very time of his appointment must be a Member of Parliament nor is there any definite time limit ; within which he has to become a member. The practice and convention in U.K. is that if a person is included in the Cabinet who is not a member of either the House of Commons or the House of Lords, in such cases either a seat is provided for him by persuading some of the members of the House of Commons to vacate a seat for him so that in a by-election he could be elected or the Minister may otherwise be created a peer and given a seat in the House of Lords.

Similarly, in Australia, Sec. 64 of the Australian Constitution says that no Minister of State shall hold office for a longer period than 3 months unless he is or becomes a Senator or a Member of the House of Representatives. In Australia also in their Constitution they have got a similar provision that at the time of the constitution of the Cabinet a person may be included in the Cabinet but he has to get himself elected within 3 months instead of six months, either as a Senator or a Member of the House of Representatives. Exactly similar provision exists in the South African Constitution.

As I have submitted, not only in our country but in the constitution of all the countries, particularly, the Commonwealth countries, similar provision exists. In Ceylon a similar provision exists in sec. 49(2) of the Order-in-Council which says that a Minister who for any period of four consecutive

[Shri M. Yunus Saleem]

months shall not be a member of either Chamber, shall at the expiration of that period cease to be a Minister. In Ceylon also a person who is not a member of the House can be taken as a Member of the Cabinet.

In Burma, in Sec. 116 of the Burmese Constitution, a provision exists similar to ours. Clause 5 of Article 75 has been taken from Sec. 10(2) of the Government of India Act of 1935 on the basis of an analogous provision. This provision enables an eminent man from outside the Parliament to be appointed to the Cabinet, and six month's time is given him to enable him to get himself elected by the people from any constituency.

15·39 hrs.

[SHRI PARKASH VIR SHASTRI *in the Chair*]

So the House would realise that at the time of the formation of the Government, occasions may arise when for a particular Cabinet assignment efficient persons are not available in Party or some technical persons having special knowledge on some subjects are required to be included in the Cabinet and they may not like to contest elections or it may not be possible for them to do so. A seat may be provided for such a person in the Rajya Sabha within six months as prescribed in art. 75.

It will be recalled that one of the recommendations of the Committee on Defections was for barring appointment as Prime Minister/Chief Minister a person who was not a member of the Lower House. This was discussed by the Cabinet. It has been decided to introduce a Bill to this effect shortly.

SHRI R. D. BHANDARE (Bombay Central) : Convention is enough—no need for a Bill.

SHRI M. YUNUS SALEEM : It has been said that while there need not be a bar to appointment of a person as Prime Minister or Chief Minister if he does not belong to the Lower House, it should be laid down that he may continue as such, but at the end of six months, this person who is a member of the Upper House should get himself/herself elected to the Lower House. If not, he or she will have to resign. This is the substance of the Bill proposed to be introduced.

SHRI INDER J. MALHOTRA (Jammu) : If he is not a member of either House ?

SHRI M. YUNUS SALEEM : The leader of the Party chosen to form the Government will have to be a member of either House; he or she is chosen from the members of a party which has got the majority.

Suppose the leader elected is a member of the Upper House, then he or she will have to get elected to the Lower House within six months. It will thus be seen that the amendment proposed by Shri Gupta in so far as it relates to the Prime Minister and Chief Minister has been accepted in the legislation proposed to be introduced.

As I submitted, there may be many Cabinet assignments which require persons proficient in specialised fields who may not always be members of the Lower House. If their services are considered necessary for this purpose, there should not be any constitutional bar to their inclusion in the Cabinet.

SHRI SRINIVAS MISRA : (Cuttack) : Then he can take his) Secretary in the Cabinet.

SHRI M. YUNUS SALEEM : I do not like this running commentary. I do not invite it.

SHRI SRINIBAS MISRA : He is not inviting, but I am making it. Let him not lose his temper and get angry.

SHRI M. YUNUS SALEEM : I am not angry. But this practice of running commentary should be discouraged.

SHRI NATH PAI (Rajapur) : Let him say it with a smile.

SHRI M. YUNUS SALEEM : If the interruption is with a smile, the reply also will be with a smile.

As regards the other members of the Cabinet either at the Centre or in the States, there may be difficulties which may not be possible to overcome at the time of formation of the Government, if the hon. member's suggestion is accepted.

So, I oppose the Bill and should request him to withdraw it in view of the statement I have made.

श्री कंवर लाल गुप्त (दिल्ली सदर) : में मंत्री महोदय को धन्यवाद देता हूं कि उन्होंने मेरे विधेयक की स्पिरिट का स्वागत किया है, स्वीकार किया है । वह सचमुच बधाई के पात्र हैं कि उन्होंने इस बात को मान लिया है कि किसी भी देश का मुख्य मंत्री या इस संसद् का प्रधान मंत्री निचले सदन का सदस्य होगा, सीधा जनता से चुना हुआ व्यक्ति होगा । यह एक अच्छी परम्परा है ।

मंत्री महोदय ने बताया है कि आस्ट्रेलिया की पार्लियामेंट में, अफ्रीका के देशों की पार्लियामेंट में यू० के० की पार्लियामेंट में यह परम्परा है कि कोई भी व्यक्ति चाहे वह किसी भी सदन का मैम्बर हो प्रधान मंत्री या मंत्री बन सकता है । यह ठीक बात है । लेकिन विभिन्न देशों की परम्परायें अलग अलग होती हैं । हर एक देश ने प्रजातंत्र को अपने ही ढंग से अपनाया है । मेरे बिल का उद्देश्य यह था कि कोई भी व्यक्ति अगर किसी भी सदन का सदस्य नहीं है तो वह छः महीने तक तो मंत्री बना रह सकता है लेकिन छः महीने के बाद उसको अगर मंत्री रहना है तो वह केवल लोअर हाउस का सदस्य बने, अपर हाउस के सदस्य को मंत्री नहीं बनना चाहिये । यह एक सिद्धांत की बात मैंने कही थी । इंग्लैंड की इसके विपरीत परम्परा होगी, दूसरे देशों की होगी लेकिन हमें अपने देश के बीस सालों के अनुभव को देखना चाहिए । हमारे देश का प्रजातन्त्र दूसरे देशों से अलग है । इंग्लैंड में जो परम्परायें वहां के मंत्रियों ने या प्रधान मंत्रियों ने या दूसरों ने डाली हैं, क्या वे हमारे देश में डाली गई हैं ? मैंने उस दिन कहा था कि हमारे देश में एक राज्य में एक ऐसे व्यक्ति को मुख्य मंत्री बनाया गया जिसको केवल दो दिन मुख्य मंत्री रहना था और इसलिये बनाया गया कि किसी दूसरे आदमी को नामिनेट करना था..........

श्री वि० प्र० मंडल (माधोपुर) : उसकी जरूरत थी ।

श्री कंवर लाल गुप्त : उसका समर्थन करने के लिए मंडल साहब भी यहां हैं ।

क्या ब्रिटेन के अन्दर पिछले सौ डेढ़ सौ सालों में किसी आदमी को केवल दो दिन के लिए मुख्य-मंत्री या प्रधान मंत्री बनाया गया है ताकि वह किसी दूसरे आदमी को नामिनेट करे प्रधान मंत्री पद के लिए जो कि किसी भी सदन का सदस्य नहीं है ? किसी भी प्रजातन्त्री देश में ऐसा नहीं हुआ है ।

यू० के० में प्रजातंत्र की परम्परायें बहुत गहरी है । क्या आपने कहीं ऐसा देखा है कि किसी भी चुनाव में प्रधान मंत्री सरकारी कोष से लाखों रुपया खर्च करे पार्टी के कामों के लिए जैसा हमारे देश में होता है ? हमारे देश में प्रधान मंत्री ने केवल बिहार में बारह लाख सरकारी कोष का खर्च किया लेकिन उनकी पार्टी ने एक पैसा भी नहीं चुकाया । इस तरह से लोगों का पैसा वेस्ट हुआ ।

SHRI M. YUNUS SALEEM : The allegation is incorrect.

श्री कंवर लाल गुप्त: क्या आपने किसी अन्य देश में यह देखा है कि राष्ट्रपति के चुनाव के अवसर पर प्रधान मंत्री का एक महीने का टेलीफोन का बिल तीन हजार रुपये हो ? क्या आपने किसी और देश में देखा है कि सरकारी पैसे और सरकारी ताकत का नाजायज इस्तेमाल पार्टी के लिए होता हो ? यह न तो इंग्लैंड में होता है और न किसी दूसरे प्रजातंत्र में ोता है । लेकिन हमारे यहां यह सब कुछ हो रहा है ।

मंत्री महोदय ने कहा है कि हो सकता है कि िकसी एक्सपर्ट की जरूरत पड़े और वह एक्सपर्ट चुनाव नहीं लड़ सकता है । मैं मंत्री महोदय से यह जानना चाहता हूं कि यहां केन्द्र में ऐसे कितने एक्सपर्ट मंत्रि-मंडल में लिये गये हैं, जो लोअर हाउस के सदस्य नहीं हैं, जो एक्सपर्ट के नाते मंत्री बनाए गए हैं या जिन्हें कोई एक्सपर्ट का महकमा दिया गया है । एक तो श्री के० के० शाह केन्द्रीय सरकार के मंत्री हैं, जो राज्य सभा के सदस्य हैं । आखिर वह किस विषय के एक्सपर्ट हैं ? उनके पास हैल्थ और वर्क्स एंड हाउसिंग का महकमा है । न तो वह डाक्टर हैं और न ही वह कोई इंजीनियर रहे हैं । वह किस विषय के एक्सपर्ट हैं ?—वह जिस विषय के एक्सपर्ट हैं, वह आप मुझसे न पूछिये ।

श्री हाथी भी एक ऐसे मंत्री थे, जो राज्य सभा के सदस्य हैं । चूंकि उन्होंने इस्तीफा दे दिया है, इसलिए मैं उनके बारे में कुछ नहीं कहूंगा । डा० त्रिगुण सेन पहले वाइस-चांसलर थे और उनको एजूकेशन का महकमा दिया गया, यह बात तो समझ में आती है । लेकिन बाद में उनसे वह महकमा लेकर पेट्रोलियम का विभाग दे दिया गया । क्या उनको पेट्रोलियम के बारे में कोई अनुभव है ?

इस बिल को लाने में मेरा यही उद्देश्य था कि एक्सपर्ट के नाम से कैबिनेट में जो बैकडोर एन्ट्री की जाती है, वह बन्द हो । किस व्यक्ति को मंत्री बनाया जाना चाहिये ?—उसी को, जिस का हाथ जनता की नब्ज़ पर है, जो इस बात को पहचान ले कि जनता क्या चाहती है, उस की भावनायें क्या हैं, उसका हित किस बात में है । वही व्यक्ति जनता का मार्ग-दर्शन करने वाला, नीतियां निर्धारित करने वाला और आज्ञा करने वाला होना चाहिये । आज तो स्थिति यह है कि जो व्यक्ति किसी मुख्य मंत्री या प्रधान मंत्री का फ़ेवरिट हो, उस को मंत्री बना दिया जाता है । यह तो बटरिंग का ज़माना है । जो प्रधान मंत्री या मुख्य मंत्री की ज्यादा बटरिंग करे, जो ज्यादा मक्खन लगाये, वह मंत्री बना दिया जाता है । इस तरह के लोगों को मंत्री बनने से रोकने के लिये, कैबिनेट में बैक-डोर एन्ट्री रोकने के लिए, केवल जनता के सीधे चुने हुए नुमायन्दे ही मंत्री बनें, इसकी व्यवस्था करने के लिए मैं ने यह बिल सदन के सामने रखा था । पिछले बीस साल में हमने देश की जो हालत देखी है और हमारा जो अनुभव रहा है, उसको देखते हुए यह जरूरी है कि केवल जनता के चुने हुए व्यक्ति, केवल निचले हाउस के सदस्य, ही मंत्री बनने चाहिए ।

मुझे खुशी है कि मेरे बिल का समर्थन केवल मेरी पार्टी ने ही नहीं, बल्कि कांग्रेस, प्रजा समाज-वादी दल और संयुक्त समाजवादी दल के सदस्यों ने भी किया है—सदन के सब सेक्शन्ज़ ने उसका समर्थन किया है । सरकार ने मेरे बिल का सिद्धांत मान लिया है । सरकार की तरफ़ से कहा गया है कि हम प्रधान मंत्री या मुख्य मंत्री के लिए इस सिद्धांत को मानते हैं । लेकिन अगर वह प्रधान मंत्री और मुख्य मंत्री के लिए इस सिद्धांत को मानती है, तो वह अन्य मंत्रियों के लिए इनको क्यों नहीं मानती है ? इसके पक्ष में उसके पास कोई तर्क नहीं है । अगर प्रजातंत्र और जनता की यह मांग है कि जनता से सीधे चुना हुआ, निचले हाउस का सदस्य, ही प्रधान मंत्री या मुख्य मंत्री बनना चाहिये, तो यह भी जनता के हित में है कि हर एक मंत्री भी सीधे जनता द्वारा चुना हुआ होना चाहिए । आखिर प्रजातंत्र में अकेला प्रधान मंत्री ही तो कोई निर्णय नहीं ले सकता है, बल्कि सामुहिक रूप से मंत्रि-मंडल द्वारा निर्णय

लिये जाते हैं । इसलिए अच्छा हो कि सब मंत्री सीधे जनता द्वारा चुने हुए हों ।

मुझे खुशी है कि मंत्री महोदय ने यह शुरुआत की है । मैं उस का स्वागत करता हूं । चूंकि यह शुरुआत हो गई है और यह एक वेलकम स्टेप है, इसलिए मैं सदन से अपना यह विधेयक वापस लेने की अनुमति चाहता हूं । मैं आशा करता हूं कि आज नहीं, तो कल या परसों सरकार इस सिद्धांत को स्वीकार कर लेगी कि सभी मंत्री सीधे जनता द्वारा चुने हुए होने चाहिए ।

सभापति महोदय : क्या माननीय सदस्य को विधेयक वापस लेने की सदन की अनुमति है ?

कई माननीय सदस्य : जी, हां ।

The Bill was by leave, withdrawn.

15·55 hrs.

Enlargement of the Appellate (Criminal) Jurisdiction of the Supreme Court Bill

SHRI A. N. MULLA (Lucknow): I beg to move:

> "That the Bill to enlarge the appellate jurisdiction of the Supreme Court in regard to criminal matters, as reported by Select Committee, be taken into consideration."

The Bill that I have the honour to present before this House relates to the enlargement of the appellate (criminal) jurisdiction of the Supreme Court. This Bill came before this House some time back and was then referred to the Select Committee. The Select Committee held its meetings and also examined a lawyer, an outstanding lawyer on the criminal side, and after recording that evidence it unanimously came to the conclusion that the basic principle contained in this Bill should be accepted and this Bill should be placed before the House for its consideration. I am very grateful to the Members of this House who were functioning as Members of the Select Committee for their support to this Bill. I find from the amendments tabled by the Treasury Benches that they feel that the entire contents of the Bill should not be accepted, but a modification should be made in the scope of the provisions of this Bill. If that had been acceptable to me, I would have accepted it, but I feel that the limitations which the amendment wants to propose would necessarily take away the right of a fair trial of the citizen to a large extent, a right which must be enjoyed by everybody in this country.

I place this Bill before you on three considerations. Firstly, what is the purpose and objective of this Bill? The second point would be: is the purpose and objective desirable and equitable? The third point would be: are there any valid considerations that although this purpose is desirable and equitable, yet we should desist from giving this scope and right which is embodied in this Bill to the citizen?

So far as the purpose of the Bill is concerned, I think all the Members in this House will agree with me that the right of liberty, and a fair trial to safeguard it is one of the most cherished possessions which a citizen have in any democratic set-up. Actually it is an absolute necessity in the concept of a democratic State. If this concept is not accepted, then it goes against the very role of the judiciary as envisaged by the 'Rule of Law' in a democratic set-up.

After a person is prosecuted for any offence, the protection of his liberty extends to the extent that he should have a fair trial. If he does not get a fair trial, obviously his liberty is not protected in the manner as it